Central Administrative Tribunal Principal Bench

CP No.624/2017 in OA No.3855/2014

New Delhi, this the 29th day of March, 2019

Hon'ble Sh. Justice L. Narasimha Reddy, Chairman Hon'ble Sh. Pradeep Kumar, Member (A)

Syed Sajid Ali (Aged 62 years, 7 months)
S/o (Late Sh. Syed Mahmud Ali
HQ CBI/Head Office, New Delhi
R/o 200 HIG Arunodaya Apartments
F-Block, Vikaspuri
New Delhi-110018

...Petitioner

(By Advocate: None)

Vs.

Union of India through

- Sh. Ajay Mittal, I.A.S.
 Secretary(P), Government of India
 Ministry of Personnel
 Public Grievances and Pensions
 Department of Personnel & Training
 North Block, New Delhi-110001.
- 2. Sh. Alok Kumar Verma, I.P.S.
 Director, Central Bureau of Investigation
 5-B, CGO, Complex, Lodhi Road
 New Delhi-110003. ...Respondents

(By Advocate: Shri Rajeev Kumar)

ORDER (ORAL)

Justice L. Narasimha Reddy:-

This Contempt case is filed alleging that the respondents did not implement the directions issued by this Tribunal in its Order dated 16.03.2017 in OA No.3855/2014.

- 2. On behalf of the respondents, it was represented on 14.12.2017 that Writ Petition(C)No.10592/2017 was filed by them before the Hon'ble Delhi High Court against the Order in the OA and that the High Court made an observation to the effect that no coercive steps shall be taken against the respondents. In that view of the matter, the contempt case was adjourned sine die.
- 3. We heard the matter today. It is stated that the Writ Petition is still pending and the observation made

earlier holds good. Therefore, it becomes untenable for us to take further steps in the contempt case. It is accordingly closed leaving it open to the applicant to pursue the remedy depending upon the outcome of the Writ Petition(C) No.10592/2017. There shall be no order as to costs.

(Pradeep Kumar) (Justice L. Narasimha Reddy)
Member(A) Chairman

/vb/